GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2548 ANSWERED ON:28.08.2012 PROTECTION OF ABORIGINAL TRIBES Ray Shri Bishnu Pada

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Andaman and Nicobar Islands Protection of Aboriginal Tribes (PAT) Amendment Regulation 2012 has been implemented;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to close the existing Tourist Establishments in the Buffer Zone Areas such as resorts, hotels, restaurants, bars, boarding or eating houses, cafe, etc.; and
- (d) if so, the details thereof along with the commercial establishment criteria?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): Yes, Madam. The Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation 2012 proculgated by the President of India on 2.7.2012 has been brought into force with effect from 9.7.2012 vide Andaman and Nicobar Islands Administration's notification dated 9.7.2012. The Andaman and Nicobar Islands Administration has already closed down seven tourist establishments falling under Buffer Zone. The tern 'commercial establishment" has been defined in clause (ba) of section 2 of the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation 2012.